

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No. 2694/2019  
with  
M.A. No. 2924/2019**

**This the 9<sup>th</sup> day of September, 2019**

**Hon'ble Mr. R.N. Singh, Member (J)  
Hon'ble Ms. Aradhana Johri, Member (A)**

Rahul, Age-28 years  
S/o Sh. Rajender Singh,  
H.No.-87, Near Badi Chaupal,  
Bakner, Narela,  
Delhi-40.  
Post-Physical Education Teacher, Group-'C'

...Applicant

(By Advocate: Sh. Sachin Chauhan)

**VERSUS**

1. Govt. of NCTD,  
Through the Chief Secretary,  
Govt. of NCTD,  
Naya Sachivalya, IP Estate,  
New Delhi.
2. The Secretary,  
DSSSB,  
FC-18, Institutional Area,  
Karkardooma,  
(Near Railway Reservation Centre),  
New Delhi-110092.
3. The Director,  
Directorate of Education,  
GNCTD, New Delhi.

...Respondents

(By Advocate: Sh. Anuj Kumar Sharma)

**ORDER (Oral)****Hon'ble Mr. R.N. Singh, Member(J):**

Heard the learned counsels for the applicant.

2. This OA is listed with the office objection that six months' time has not passed after representation dated 29.03.2019 of the applicant. However, in the facts and circumstances, the objection is over-ruled.
3. In the present OA, the applicant is aggrieved of the action of the respondents in not providing the copy of OMR sheet of the applicant in respect of written examination Booklet No. 10819857 in selection process to the post of TGT (Physical Education Teacher) Post - Code 90/17.
4. The applicant has sought the following reliefs:-

*“(i) To direct the respondents that applicant be provided the copy of OMR sheet of written test.*

*(ii) To direct the respondents to decide the representation dated 29.3.2019 in a time bound manner.*

*Or/ and*

*Any other relief which this Hon'ble Court deems fit and proper may also be awarded to the applicant.”*

5. Issue notice. Mr. Anuj Kumar Sharma, learned counsel for respondents accepts notice.

6. Keeping in view the limited prayer of the applicant and without going into the merits of the claim of the applicant, we dispose of the OA with the direction to the Respondent No. 2 to consider the aforesaid representation dated 29.03.2019 of the applicant and to dispose of the same by passing a reasoned and speaking order within six weeks from the date of receipt of a certified copy of this order. MA also stands disposed of accordingly. No order as to costs.

**(Aradhana Johri)**  
**Member (A)**

/akshaya/

**(R.N. Singh)**  
**Member (J)**